

to

Ahmed

MINISTRY OF FOOD AND AGRICULTURE
(DEPARTMENT OF AGRICULTURE)

NOTIFICATIONS

SHRI D. R. CHAVAN: Sir, on behalf of Dr. Ram Subhag Singh I beg to lay on the Table—

(a) A copy of the Ministry of Food and Agriculture (Department of Agriculture) Notification G. S. R. No. 1277, dated the 14th September, 1962, publishing a corrigendum to Government Notification G. S. R. No. 1202, dated the 25th August, 1962. [Placed in Library. See No. LT-552/62.]

(b) A copy of the Ministry of Food and Agriculture (Department of Agriculture) Notification G.S.R. No. 1446, dated the 19th October, 1962, publishing the Fertilizer (Control) Seventh Amendment Order, 1962, under sub-section (6) of section 3 of the Essential Commodities Act, 1955. [Placed in Library. See No. LT-553/62.]

AMENDMENTS IN THE INDIAN AIRCRAFT
RULES, 1937

THE DEPUTY MINISTER IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI SHAM NATH): Sir, on behalf of Shri Ahmed Mohiuddin I beg to lay on the Table, under sub-section (3) of section 5 of the Indian Aircraft Act, 1934, a copy each of the following Notifications of the Ministry of Transport and Communications (Departments of Communications and Civil Aviation) publishing further amendments in the Indian Aircraft Rules, 1937, together with an explanatory note thereon:—

(a) Notification G.S.R. No. 1238, dated the 8th September, 1962.

(b) Notification G.S.R. No. 1296, dated the 20th September, 1962.

[Placed in Library. See No. LT-556/62 for (a) and (b).]

FIRST REPORT OF THE PUBLIC
ACCOUNTS COMMITTEE (1962-63)

SHRI JAI NARAIN VYAS (Rajasthan): Sir, I beg to lay on the Table a copy of the First Report of the Public Accounts Committee (1962-63) on the Appropriation Accounts (Railways), 1960-61, and Audit Report, 1962.

REPORT OF THE JOINT COM-
MITTEE OF THE HOUSES ON THE
LIMITATION BILL, 1962

SHRIMATI VIOLET ALVA (Mysore): Sir, I beg to present the Report of the Joint Committee of the Houses on the Bill to consolidate and amend the law for the limitation of suits and other proceedings and for purposes connected therewith.

LEAVE OF ABSENCE TO SHRI
ANSARUDDIN AHMAD

MR. CHAIRMAN: I have to inform Members that the following letter dated the 14th November, 1962 has been received from Shri Ansaruddin Ahmad:—

"I beg to state that I am suffering from a spell of great weakness due perhaps to old age. Besides, I have an attack of rheumatism with the result that I cannot move without difficulty. My doctor advises me that I should take long rest and should not undertake the strain of the long train journey from here to Delhi covering a distance of about 1,000 miles and back, in this cold weather. In the circumstances. I am compelled to be absent from this momentous session of the House and would request you and my colleagues in the House to accept my great regrets that I cannot attend and grant me leave of absence for the whole period of this session."

Is it the pleasure of the House that permission be granted to Shri Ansaruddin Ahmad for remaining